

UNDER CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. REVIEW APPLICATION NO.80 OF 2007  
IN  
ORIGINAL APPLICATION NO.1503 OF 1993

ALLAHABAD THIS THE 20<sup>th</sup> DAY OF December 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J  
HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Jagdev Narain S/O Late Karan Singh,  
Resident of 2/713, Puni Road,  
Gandhi Nagar, Ganga Ghat,  
District-Unnao.

.....Applicant

By Advocate : Sri V. P. Srivastava

Versus

1. Union of India  
through Secretary,  
Telecommunication, New Delhi.
2. Chief General Manager,  
Telecommunication, U.P. Circle,  
Hajratganj, Lucknow (U.P.).
3. Dy. General Manager, Telecommunication,  
Kanpur, U.P. Circle, U.P. Lucknow.
4. Divisional Engineer, Telephone, Agra.

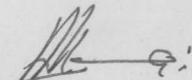
.....Respondents

By Advocate :

O R D E R

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This Review Application is filed against the order dated 13.04.1999, along with an application for condonation of delay. ~~On perusal of~~ The grounds taken in support of the condonation of delay are that ~~he~~ <sup>the</sup> applicant came to know ~~of~~ passing of the order by rumour, after arranging some money applied for the certified copy of



the order on 20.12.2001 and he received the copy of the order on 07.01.2002. It is further stated that the counsel has not informed the progress of the case to the applicant; only on the receipt of the copy of the order he came to know <sup>of</sup> the dismissal of the OA and thereafter the applicant suffered mental shock <sup>and</sup> was not in a position to file the review application in the year 2002. As the applicant recovered his health and the memory and on the basis of the opinion of Advocates is filing the present Review Application and prays for condonation of delay in filing the review application. ~~Having regard to~~ The grounds taken by the applicant for condonation of delay in filing the Review Application are not sufficient in nature to condone the delay; ~~or otherwise~~ also the order for which he is seeking a review is of 13.04.1999 which is almost eight years. In view of these circumstances, the application for condonation of delay is dismissed. Consequently the Review Application is dismissed.



Member-A



Member-J

/ns/